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O.A. No.607/2011

September
ORDER DATED 19th OF AUGUST, 2011

Baidyanath..... **Applicant**
Vs.
Union of India & Others..... **Respondents**

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER(J)

Heard Sri P.K. Chand, Ld. Counsel for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Rlys/Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel for the applicant brought to our notice that although the applicant has been allowed to compulsorily retire from service w.e.f. 28.07.2004, but till date he has not been paid DCRG, pension and other retiral benefits. However, the same having not been extended, the applicant has submitted a representation vide Annexure-A/4 dated 08.02.2008 to the Respondent Authority. Since the applicant could receive no response, he has moved this Tribunal in the present O.A.

3. During the course of hearing on admission Ld. Counsel for the applicant submitted that he will be satisfied if a direction is issued to Respondent Authority to whom the representation vide Annexure-A/4 dated 08.02.2008 has been addressed to consider and dispose of the same within a specific time frame.

4. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.4 is directed to consider and dispose of the pending representation vide Annexure-A/4

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and pass a speaking & reasoned order as per rule within a period of 60 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.4 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.

W.M.
MEMBER JUDL.

L.M.
MEMBER ADMN.

K.B.